# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# **LOK SABHA UNSTARRED QUESTION NO. 4322**ANSWERED ON 11<sup>TH</sup> AUGUST, 2016

# **DELAYED PROJECTS**

# 4322. SHRIMATI MEENAKASHI LEKHI:

# Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

# be pleased to state:

- (a) the details of the 100 per cent Government funded road projects delayed due to financial constraints;
- (b) whether the Government has involved penalty clause in case the projects not completed within the target time schedule;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# (SHRI PON. RADHAKRISHNAN)

- (a) to (c) There is no project delayed in government funded road projects due to financial constraints. However, Some National Highway projects have been delayed mainly due to land acquisition, utility shifting, non-availability of soil/aggregate, poor performance of contractors, environment/forest/wildlife clearances, ROB & RUB issues with Railways, public agitation for additional facilities, arbitration/contractual disputes with contractors etc. In case the project is delayed due to reasons attributable to the Contractor, liquidated damages are to be imposed and no escalation is payable.
- (d) In order to ensure timely completion of the projects, regular meetings are held with project developers, State Governments and contractors. Regular review meetings are held in Head Quarter by Ministry with Regional Officers, concessionaires /contractors to make the construction of projects hassle free. To expedite completion of these projects various steps are taken which include streamlining of land acquisition & environment clearances, exit for equity investors, premium re-schedulement, close coordination with other Ministries, revamping of dispute resolution mechanism, frequent reviews at various levels etc.

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